

ITEM NO.20

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15667/2023

(Arising out of impugned final judgment and order dated 17-03-2023
in WA No. 419/2023 passed by the High Court Of Kerala At Ernakulam)

THE RESERVE BANK OF INDIA & ORS.

Petitioner(s)

VERSUS

THE THIRUVALLA EAST CO-OPERATIVE BANK LTD. & ORS. Respondent(s)

(FOR ADMISSION)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr.R. Venkataramani, Attorney General for India
Mr. Ramesh Babu M. R., AOR
Ms. Manisha Singh, Adv.
Ms. Nisha Sharma, Adv.
Mr. Rohan Srivastava, Adv.
Mr. Pranav P P, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)